- 13- The Appropriation Bill (St I hour. (Railways) (Supplementary Demands for Grants).
- 14. The Delhi (Control of 2 hours. Building Operations'! Bill, 1955.
- 15. The Insurance (Amend- 2 hours, ment) Bill. 1955.
- 16. The Indian Tariff (Se- I hour and cond Amendment) Bill, 30 minutes.
- 17. Discussion on the Wor- 5 hours. king of the Preventive Detention Act.

The discussion on the Report of the States Reorganisation Commission will commence on the 19th December 1955.

In order to be able to complete tr is programme by the 23rd December 1955 (the date fixed for the close of the current session), the House should also sit on Saturdays and dispense with lunch hour as and ' whsn required.

THE HINDU SUCCESSION BILL. 1954—continued

MR. DEPUTY CHAIRMAN. Tomorrow morning the hon. Minister v/ill be replying to the debate. Now we have just one hour more. But if the House so agrees, we can sit till 6 O'clock.

SHRI J. S. BISHT; Sir, there is; a meeting of the Party at 5 O'clock.

MR. DEPUTY CHAIRMAN: So we have only one hour more, and I would appeal to the hon. Members to take not more than ten minutes each.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): What is the time allotted for the consideration of the S.R.C. Report?

MR. DEPUTY CHAIRMAN: It will commence on the 19th December

Bill, 1954 SHRI JASPAT ROY KAPOOR: How long will it go on?

MR. DEPUTY CHAIRMAN: We are expected to close on the 23rd. No time has been fixed. Yes, Sardar Raghbir Singh Panjhazari.

सरदार रघुवीर सिंह पंचहजारी : माननीय उपसभापीत जी, में इस बिल को देखकर इसीलए हैरान हूं कि दुनिया में अमन को कायम रखने वाले हमारंनेता किस तरह से अपने ही घर में अशान्ति को कायम रखने के लिए इस बिल को हमार सामने ला रहे हैं। कॉन नहीं जानता कि सदियों से हम अपनी बीहनों को दीवयों की तरह पूजतं चले आ रहे हैं. इसलिए पुजते चले आ रहे हैं कि हमेशा बहिन अपने भार्ड का भला चाहती आई है. भार्ड भी हमेशा वहिन के सोहाग के लिए, वहिन की इज्जत औ लिए बहिन के परिवार के लिए हर तरह की कुर्बोनयां करने से गूरेज नहीं किया करता। कॉन नहीं जानता कि हिन्दुस्तान में डावरी सिस्टम की लानत काफी अर्स से चली आ रही हैं, वह से बड़ा दहेज अपनी वहिन की शादी के लिए हमें दैना पड़ता रहा हैं, बाप ने अपनी लहकी की शादी करने के लिए अगर अपनी सारी जायदाद भी गिरवी रख दी और एसके कर्जे को उठाकर भाई ने अपनी बहिन की शादी की तो भाइयों ने तमाम उम् उस कर्ज को अदा करके अपनी बहिन कान सिर्फावह कर्जाही छ डा दिया बल्कि हमेशा के लिए अपनी बहिन कंपरिवार कंलिए हर शादी पर. हर स्वूशी पर. उसको मदद दंता रहा और उसका परिवार सस्व मनाता रहा। यही नहीं बल्कि जब भी भाई भाइयों में भगहा हुआ करता था और अब भी होता है तो बहिन आकर बीचिबचाव करती है। भग हं इस प्रकार के होते थे कि जैसे आपस में बटवार का भगहा है, जायदाद और जमीन का भगहा है, तो इहिन बीच में आकर बटवारा ही नहीं कर दंती थी बल्कि भाइयों के सार कट्टम्बं को लहाई भागई से बचा दिया करती थी। इस तरह वे भाइयों को सर फ्टॉव्यल से बचा लेती थी । अब आप अपना यह बिल बनाकर भाइयाँ

Hindu Succession

[सरदार रध्वीर सिंह पंचहजारी] आरं बहिनों के एक दूसरे के सहार को खत्म कर रहे हैं, इसको पास करके आप बहिन और भाई के रिश्ते को हमेशा हमेशा के लिए खत्म कर रहे 🍍 । आज उस रक्षावंधन के त्योहार को जो कि सदियों से बही शान व शॉकत संवे मनाया करते थं आप खत्म कर रहे हैं बल्कि उनके गले के लिए फंदा बना रहे हैं । आपको शायद नॉर्वर्न डोडिया के बार्ट में पता नहीं हैं। पंजाब ऑर पेप्सू में अब से कोई ३० बरस पहले की बात हैं कि कोर्ड भी दंहास का आदमी अपनी लड़की को विदा नहीं रसता था। सहकी को होते ही उसका गला घोट कर मार दिवा जाता था और वह एंसा उसलिए करताथा क्यों कि वह सोबताथा कि में किसी स्टींबर का श्वसर या साला क्यों बन्ते। लेकिन हालात नं पसटा खादा और लोगों ने अपनी लड़कियों को पालना शुरू किया। मैं अर्ज करूं कि मेरी अपनी सस्ताल में मेरे श्वसर की जो बहिन भी वह पहली लडकी भी उस गांव में जो जिन्हा बची, उससे पहले कोई लड़की यह रक्षा ही नहीं करते थे। यह हालता भी पैपस् और पंजाब में । तो यह जो साले और स्वस्र होंगे उनके बार में इब उन लोगों को मालूम होगा कि एक स्टेंबर आकर हमार मापदादा की कमाई पर आ कर कब्जा कर्रगा, तां किस तरीकें से वं टॉलर्रंट कर सर्केंग्रो एक स्टींबर का अपनी जायदाद और बमीन पर कम्बा करना । हमार्ट ईहातीं में यह काबदा है कि कहीं बमीन एक मरला या थोड़ी सी भी बंट कर इधर से उधर ही जाय तौ कत्ल और हत्याएं हो बाती हैं । इसीलए वे लोग किसी सरीके से यह बदहित नहीं कर सकेंगे कि एक स्ट्रॉजर आकर उनकी बायदाद पर काविज हो जाय. यह काबिज ही नहीं होगा बेल्कि आप रंखेंगे कि सकती को अपना शेयर तो मिलेगा ऑर श्वसर या खाविन्द की जमीन में भी शंथर होगा। तो लाजिमी तार पर वह जो साबिन्द होगा। वह अपनी बाइफ को किसी न किसी तरीके से तैयार करेगा कि सुम्हारी बाधदाद यहां बना दींगी इसलिए यहां अच्छा सकान बनाने के तिए तुम्हारी जो जायदाद मॅके की मिली हैं उसे बेच वी । नतीबा यह डांगा कि उस जमीन

पायदाद की कीमत तो घर वासं स्थादा नहीं देंगे लेकिन उस फीमली का जो दश्मन होगा वह उसके लिए ज्यादा सं ज्यादा पॅसे दंकर उसे खरीद लेगा महत्व इसलिए कि में उसकी तंग करूं और उसकी जायदाद पर काबिज होकां। इससे यह होगा कि जो जायदार खरीदंगा उसको कर्जा नहीं मिलेगा और बेचने वाली बहिन को भी और दामाद को भी मार हाला जायगा और उसके साथ लेने वाले को भी भार दौरो । इससिए भी समभाता हूं कि यह बिल बनाकर आपने हर एक घर में, हर एक मोहल्ले में, हर एक गांव में विलक्त एक नया लहाई का कान शुरू कर दिया हैं । एक, तरफ आप चाइते हैं 🌬 दुंदावाँ में सीलिए 🚉र्रिकर दी जाय । मेरी 🧖 🌬 नहीं आता या सीलिंग मुकरर करेंसे करेंगे। दूसरी तरफ ऑप कहते हैं कि सहब, औ खुदकारत करेगा वह ही अमीन का मालिक हो सकता हैं, जो आदमी खुदकारत नहीं करेगा उससे जमीन छीन सी जायगी।

श्रीएच० वी० पाटस्काः इस लॉका उसकं जपर कुछ असर नहीं पहुंगा, एंसा में ने बताया **बा** ।

श्रीरम्पीरसिंह पंचहवारी: वही बात अर्ज करता ह्रं कि इस लॉ का उस पर असर पहुँगा। दंहात में ज्यादा से ज्यादा लोगों के पास अमीनें और मकान होते हैं. मकान तो कच्चे होते हैं उनको तो कोई लेगा नहीं. लेकिन अमीन १००० से लेकर १०,००० रा० एकड़ विकती हैं और बमीन का बंटवास अरूर होगा । अब जमीन का बंटवास होगा वी आपकी सीर्विंशम कहां रह कावगी । इसलिए आपको इस विल को बनाने से पहले यह सोचना चाहिए था कि एंडात के बमीदार या दंहात के किसान, दंहात के वे बमीन वाले किस तरीके से अपनी जमीन पर काबिज रह सकते हैं और किस तरह से वह बंटबाटा शलांकि जब सक्की की शादी हो आयगी हो उसका साविन्द सुकारत करंगा । लेकिन दर् लक्की जिसे मैंके में जमीन मिल जावगी वह खुदकाश्त नहीं कर सकेगी। इसी त्तरीके से अगर एक आदमी के पास एक सकान हैं, उसमें चार भाई रहते हैं. तो उसमें बहनोई को जो कि स्ट्रींबर हैं हिस्सा दें दिया जायगा तो लड़ाई भ गहा बना रहेगा। इसलिए अगर आपको वाकर्ड यह कानून बनाना है तो बराये मिहरबानी इसे शहरों तक ही महदूद रीखए क्योंकि शहर के आदमी वह समभ्रदार होते हैं, वे जानते हैं कि अपनी प्रापटी को किस तरह से महफूज रखा जा सकता है। वे अपनी जायदाद को खुद खरीदींगे. और बाद में लहकी को एक तरफ करके बच्चों को ट्रंकर या बैच बाच कर चले जायंगे। र्दहात के गरीब आदमी और जायदाद बना नहीं सकते हैं । जो नाप दादा की जायदाद चली आ रही हैं, उसी पर उनको गुजर करना हैं। उससे आगे न ने जायदाद बनायेंगे और न बिल करेंगे। इस । इससे ज्यादा नृदसान के लोगां को होगा । अगर दंहातों में सर 🛴 ाल करना चाहते हैं, तो बेशक यह कार्नन बना दीजिये। इस्से नतीजा यह होगा कि आप बहन भाई के रिश्ते को हमेशा के लिये खत्म कर दींगे।

Hindu Succession

SHRI SARDAR SINGH OF KHETRI (Rajasthan): Mr. Deputy Chairman, I rise to support this Bill and to welcome it. I say "to welcome it " because, as has already been pointed out by my hon, friend, Dr. Kunzru, for several years the progressive section of the society in this country has been trying to pass a measure of this kind and always by various manoeuvres obstacles have been put in the way and always the object has been frustrated. But the degree of progres? in the movement of public opinion from the earlier years has been such that you will find in this debate hardly jmy-body daring to oppose the Bill in principle. Still there are underlying currents, as you have seen from the speech of the hon. Member who has just spoken, which oppose the principle of giving women equal rights with men in the matter of succession and inheritance to property. I congratulate the hon. Minister for Legal affairs, therefore, that he has at last established the principle very clearly that women must have the same rights as mm to inherit property. That, I think, is a

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big achievement in this Bill. Whatever faults there may be in actual execution, I think that in itself is an achievement which we can be proud of.

Bill, 1954

Now, Sir, I shall be very brief because there are only two matters which I wish to mention. One, of course, is this very controversial clause 6 with regard to coparcenary. I am quite clear in my mind that coparcenary property must be made subject to this law, and at the same time I am equally clear that with regard to this Explanation, clause (b) must go. The entire matter is not free from doubt and difficulty. As the hon. Member. Dr. Kunzru, pointed out, either you abolis; Mitakshara and replace it by Daya-bhaga or if for various reasons you fell you cannot do it, the only alternative is that at least clause (b) of the Explanation must disappear. That is to say, once a member of the coparcenary has divided and gone away, he must neither be allowed to come back nor must there any question of his share being considered for the purpose of calculating the shares of the successors. The only alternative, as far as I can see, is that the remaining property must then be treated as one unit for the purpose of division between the remaining heirs, whether they are males or females.

Now, Sir. there is one other matter of principle which I wish to raise and I do this because to my mind it id essential that, when we are legislating on a matter of this type, that is to say with regard to succession and inheritance, we must think in terms of a principle which is basic. Now, we have already acknowledged the fact that women are to have equal right with men with regard to succession. We have already under this measure further acknowledged the fact that for various economic and other reasons our society is moving from the sys'em of Hindu joint family to individual families. recognition

^rShri Sardar Singh of Khetri.] this measure does not hinder; this measure, if anything, supports it. But there is a third matter of which I find no mention either in the Bill or in the speech of the hon. Minister or in the various speeches which we have heard today, namely, that we must assert the right of the State to be the general inheritor of property. Now. in general terms no doubt hon. Members may feel that that right is already there. In other words, if there are no heirs, the State should inherit the property, but in the schedule the list of heirs is so long that I don't see any chance of the State inheriting any property at all. The Schedule itself consists of two classes, in which you have about 20 heirs. We have also put in the agnates and cognates, and by the time you actually exhaust the list of heirs, the chances of the State inheriting anything will be one in a million. What I am proposing now is not as drastic as hon. Members may believe it to be. Af*er all. in first pace, a man can always dispose of his property by gift. In the second place, he can always dispose of his property hy making a will, in other words by testamentary disposition. This Bill in no way takes away or detracts from these two methods which every individual has for disposing of his property. This Bill only operates when a person is ei+her careless enough not to dispose of his property by testament or he does not sufficiently care for any individual to make a will in his favour. Only then does this law come into oneration. Now, surely it is not too much to expect that we should not allow relatives extending to tenth degree, perhaps 20 degrees or 30 degrees removed, to inherit the property. We know that In a number of countries this position exists that, when there is a case of intestacy. one method of dealing wi+b the position is that you have to pav a heavier death duty. In other words, fhe principle on which you work is that, if a man do°s not care sufficiently for another in^ivirtual to m^ke a will leaving his property to that indi-

Hindu Succession

vidual, then the State certainly has a right to take a greater share of the property than it would have had, had he made some such disposition. Therefore, to my mind, two methods are open which we should seriously consider for incorporation in this Bill. One of course Is the clear-cut simple method of ruling out the agnates and cognates and confining ourselves only to the present schedule, although I would be in favour of ruling out one or two categories in Class II. The other method, if you feel this one is too drastic, is that we can have a clause whereby death duties are graded; that is to say, when it comes to some distant heirs inheriting, the amount of death duties should be correspondingly higher.

There is no use, Mr. Deputy Chairman, in our talking in terms of Socialistic pattern of society if we do not take advantage of this opportunity to assert and assist very clearly, the right of the State to be the general inheritor of property.

श्रीमती माचार्ववी छंत्री (परिचमी बंगाल) : उपाध्यन महोदय, आज यह बिल संसद के सामने समाज के उत्थान और नारियों के उद्धार के नाम पर आया है इसका भे स्वागत करती हूं परन्त जब में सोचटी हूं कि इस दिल से हमार समाज का और नारियों का कितना उत्थान हो सकता हैं तो इसे केवल समाज की बह को हिलाने वाला और एक रोग फॉलाने वाला ही देखती हूं। हम स्त्रियों के राइट्स के पीर्छ चलने लगे हैं. ईक्वल राइट्स के पीर्छ चलने लगे हैं। ईक्वल राइट्स का अधिकार कांस्टीट्य्शन से हमें मिला है तो फिर इन सब धाराओं को लाकर हम क्यों वैमनस्य बहा रहे हैं और वह वैमनस्य किस के साथ बढ़ा रहे हैं ? अपने पिता के साथ. अपने भार्ड के साथ और अपनी माता के साथ बढ़ा रहे हैं। आज घर घर में लड़की की शादी के लिये कितनी दिल्कत हैं। न मालूम किस तरह सै लौग लड़की की शादी कर रहे हैं. अपना सब काल नेच कर के, अपनी जायदाद की विक्री कर के लहकी की शादी कर रहे हैं। इस पर भी अब

आग उनके ऊपर डबल बीभा डाल रहे हैं। एक वरफ तो सङ्की और सङ्के की समान अधिकार भी दंना हैं और दूसरी तरफ उसकी शादी में सर्चभी करना हैं। लड़के और लड़की दोनों को पढ़ाना है, लड़के और लड़की दोनों की शादी करनी हैं और फिर लड़की के लिये दहेज भी दंना है। यह जो दहेज दंते हैं वह खुशी के साथ देते हैं, किसी आईन की वजह से नहीं देते हैं, खुशी से दहेज दंते हैं। इसकिये दंते हैं कि सड़की दूसर के घर में जा कर भी खुशी से नहे। किसी आईन के कारण या जबरदस्ती की वजह में नहीं देते बल्कि खुशी और आनन्द से देते हैं। तां फिर माता पिता पर और कानूनी बोक डालना मेरी समभ में नहीं आता है। आज तक लह्की को जो दहेज मिलता है वह खुशी से एक क न्याधन के रूप में, दान की तरह सं, मिलता हैं नीकन अब अगर उसको आईन के मूर्ताबिक ्र मिलंगा तो थैमनस्य बढ्गा। कल से उसको जो मिलेगा वह हक के रूप में मिलेगा और आईन कं मुलाबिक वह अपने सङ्घट को क्लेम करंगी। अगर लड़की अपने माता पिता और भाई के क्रपर ममता रखती हैं और उन पर बोक हालना नहीं चाहती तो वह क्लेम नहीं करंगी लेकिन उसका जो हरू बेंड हैं, प्रतिनिधि हैं, वह कहेंगे कि तुम क्यों अपना हिस्सा छोड़ती हो, तुमको लेना ही होगा। उसका जो प्रतिनिधि हसबें होता है वह कहेगा कि हम लोंगे और लड़ कर लोंगे और कोर्ट में जायेंगे। तो इस तरह से भाई और बहन कोर्ट में जाने लगेंगे और भागड़ा होने लगेगा और वैमनस्य फॉलने लगेगा । जब एंसा होगा तो फिर हमारा समाज करेंसे आदर के स्थान पर रहेगा जो कि परम्परा से चली आ रही हैं ? हमारा हिन्दू समाज किस आधार पर रहा हैं ? वह सत्त्य के आधार पर प्रेम के आधार पर और भाई चार के आधार पर ही रहा हैं । वह आधार ट्ट जायेगा और 🤈 आपस में प्रेम नहीं रहेगा, भाई और बहुन में प्रम नहीं रहेगा। लड़की पैदा होते ही भाई के मन में रह होगा कि यह हमारा इक छीनने वाली हैं और बहन यह समभौगी कि हमारा भी पैत्क सम्पत्ति पर प्राहक हैं। हम लोग यह न भूलें ं कि हमने हिन्दू भीरिज और डाइवॉर्स विल भी

पास किया है और स्पेशल मेरिज जिल भी पास किया है। जब लड़की बड़ी होगी तो वह कहेगी कि में अमूक लड़के के साथ स्पेशल मीरिज एक्ट के मातहत शादी करूंगी और में अपना हक चाहती हुं। उसको चाहे विक्री कर के दो या चाहे जैसे दो, हमें हिस्सा दैनाही पहुंगा। तो उस दक्त किसी तरह से भी उसको हिस्सा दंना ही पर्डगा । आपने पास कर दिया है कि वह स्पेशत मीरिज एक्ट के अन्दर शादी कर सकती हैं और अब इस सक्संशन बिल के अनुसार वह इक भी लं सकती हैं। इस तरह से वह स्पेशल मीरिज एक्ट के अनुसार शादी के इस बिल के मातहर अपना हक भी मांगेगी। आप जानते ही हैं कि आज कल प्रापर्टी क्या रही है, और सम्पत्ति क्या रही हैं जो कि हम सभी को हिस्साकर के दें सकें। पतुक सम्पत्ति तो रहने वाली नहीं हैं। वह तो रहेगी नहीं, जो क्टूड रहेगा वह सिर्फ रहने का मकान ही होगा, इ्वेलिंग हाउस ही रहेगा। एसी हालत में जो बँठने के लिये घर हैं उसकी भो बिक्रो कर के उसे हिस्सा दुना होगा। अगर बिक्रीकर के नहीं दंते हैं तो लडकी का जो परिवार हैं, इसबेंड हैं, फादर इन ला और मदर इन ला हैं वे सब आ कर उसी घर में रहेंगे और अपना हक लेंगे। इस परिस्थिति में बेचारी लडकी की और उसके पिता या भाई की क्या अवस्था होगी ? क्या वे इस हालत में सुली रहेंगे ?

यह बिल बहुत ही काम्पलीकंटंड हैं। मेरी प्रार्थना हैं कि इस में जितने क्लाजेज हैं उन सब को फिरसे दूहरा कर यह दंखना चाहिये कि किस किस को निकालना हैं और किस किस क्लाज को आगे बढ़ाना हैं।

बहुत से मेम्बर क्लाज ६ के बार में बोल चुके हैं। में उसके बार में ज्यादा कहना नहीं चाहती हुं लेकिन फिरभी एक बात रखना चाहती हुं। इस क्लाज में यह बात रखना चाहती हूं कि लड़के के समान लड़की को भी पूरा हिस्सा मिलना चाहियं लेकिन कब ? उस दक्त तक जब कि वह शादी करने की उम् संज्यादा हो। जाती हैं और क्रंआरी ही रहना चाहती हैं। अगर श्रीमती माया दंवी चंत्री]

लड़की घर में ही रहना चाहती हैं तो उसे भाई के बराबर हिस्सा मिलना चाहिये. नहीं तो नहीं ोमलना चाहिये। अगर एसा नहीं होगा तो लड़की बन निवाह करने की उम की हो बायेगी तन अपना क्लेम करने लगेगी और क्लेम कर के अपना पूरा हिस्सा लेकर विवाह करने में समर्थ होगी। हां अगर क्यांरी रहनाचाहेती फिर सहके के बराबर ही हैं और उसको भी बराबर का हक मिलना चाहिये। इसके लिये एज (उम्) की भी लिमिट (सीमा) रखनी चाहिये।

दूसरी बात मुक्ते यह कहनी हैं कि इसमें यह लिखा है कि अगर लहका इनवेंलिड हो, हिर्फोक्टव हो तो भी उसको सम्पत्ति से विचित नहीं किया जायेगा। मेरा कहना है कि जिस तरह से इस हालत में लड़के को सम्पत्ति मिलती हें उसी तरह से अगर लड़की इनवेंलिड हो, डिफॅक्टिव हो तो उसको भी सम्पत्ति मिलनी चाहिये। जिस तरह से अगर लड़का डिफीक्टव हैं. इनवें लिंड हैं लें उसका देखने वाला कोई नहीं होता है और उसको सम्पत्ति मिलती हैं उसी तरह से अगर लहकी डिफीक्टव पँदा हो गई, वह इनवेंलिट हो गई, तो उससे शादी करने के लिये कोई नहीं आयेगा और वह अनाथ हो बायेगी । इसलिये मेरा कहना है कि बिस तरह से लड़के के लिये प्राविजन रखा गया है कि उसकी पुरा हक मिलेगा, उसी तरह से लड़की के लिये भी प्राविजन रखना चाहिये कि उसे परा हक मिलेगा ।

MR. DEPUTY CHAIRMAN: It applies to both the son and the daughter because the worS used in the clause is "person". It is a common sender.

श्री जल राज कप्र: जो आप चाहती हैं हैं बिल में । बेटा और बेटी दोनों पर अप्लार्ड होता हैं।

Mr. DEPUTY CHAIRMAN: The clause says: "No person shall be disqualified". That means the daughter s»s well as the son.

श्रीमती मायावंची डंजी : तव तो ठीक ही हैं। दूसरी बात हैं:

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"A certain widow remarrying may not inherit as widows".

विह्नां को जितनी सम्पत्ति अपने मायके से मिली हैं वह उसको मिलती ही हैं और वह भी सम्पत्ति मिलनी ही चाहिए जो उसने अपने जीवन में अर्जित की हैं या उसे पैतिक सम्पत्ति से मिली हैं या पति ने उसके नाम पर लिख दी हो।

तीसरी बात यह हैं कि दिड़ों को, जब तक वह शादी नहीं करती हैं, अपने पीत की सम्पत्ति पूरी मिलनी ही चाहिए। जब वह फिर शादी कर ले तो यदि वह बॉर्डन्ट फॅमिली सिस्टम वाले परिवार की विडो हो तब उसको पति की सम्पत्ति पर आधा ही हिस्सा मिलना चाहिए, पूरा नहीं मिलना चाहिए क्योंकि उस परिवार में सभी लोग अर्जन करते हैं. सभी कमाते हैं । इसलिए उस हालत में वह पूरा हिस्सा ले कर के नहीं जा सकती। लेकिन यदि उस विडो के बच्चा, लड़की या लड़का हो, तो अपने पीत की सम्पत्ति में उसे प्रा २ हिस्सा मिलना चाहिए ।

(समय की घंटी)

एक और बात यह हैं कि legitimate and illegitimate सन्तानों के विषय में बहुत बहस हो चुकी है हमार देश में । अविवाहित अवस्था में जो बच्चे पैदा होते हैं उनको सम्पत्ति में कोई स्थान नहीं देना चाहिए नहीं तो समाज और खराब होता चला जायगा । उनके बार्ट में यह पता नहीं होता है कि कॉन उनका बाप हैं। लेकिन कल जब बाप मर जाता है तो और कोर्न एक स्त्री आ कर एक लड़के को लेकर खड़ी हो जाती है कि यह अमुक का लड़का है और सब्त पेश करती हैं तो उस वक्त और बंटवार के समय क'प्लिकेशंस उठ खर्ड होने की सम्भावना होती हैं। इसके अलावा एंसा करने से आदमी का मॉरल खराब हो बाता हैं. जिस गवित्रता के सत्र में बंध कर शादी होती हैं उसी से उत्पन्न संतान को पवित्र समभानी चाहिए और वहीं हकदार मानना चाहिए। बहां हमने बहु विवाह का निर्वध

किया है वहां हम बँकहोर खोल देने जा रहे हैं ऑर एंसी चीज करने जा रहे हैं जो हमें नहीं करनी चाहिए और बिलकूल अनुचित समफना वाहिए।

Hindu Succession

आखिर में में यह कहना चाहती हूं कि मदर का और फादर का स्थान एक होना चाहिए क्योंकि माता पिता से किसी तरह छोटी बडी नहीं हैं।

SHRI H. C. DASAPPA[^] Mr. Deputy Chairman, I rise to accord my warm welcome to this Bill as it has emanated from the Joint Select Co n-mittee. I expressed certain views at the time of its introduction. I must say that it has changed its form, its shape, its scope, its content, miiL-h beyond recognition now as it is presented to us before this House. I im afraid that though on fundamentals we may all agree, so far as certain of the details are concerned, there is room for considerable difference. I agree with most of my hon. friends who have supported this Bill. On the cardinal point, namely, of giving a share ' to the female heirs, the daughter..... and so on, there can be no difference.

SHRI K. S. HEGDE: What about the urife?

DASAPPA: Shri H. C. Yes, the widow and other female heirs.

SHRI K. S. HEGDE: The first widow.

Shri H. C. DASAPPA: About that there could be no difference of views. This view had met with a large amount of opposition in the beginning but, thank God, the climate for the reception of this has so agreeably changed that today, it looks as if we are vying with one another in trying to push through this Bill and have it placed on the Statute Book as early as possible.

Sir, I remember referring to what some of the States had done in respect of giving a share to the female= during the earlier years, Baroda for

iistance and Mysore In particular of which I am aware. It was in the early thirties that Mysore changed the law the Hindu Law of Succession in Mysore and gave a definite place to the female heirs in regard to succession, including a share in the coparcenary property. I am only mentioning this just to show that there is nothing extraordinary or nothing strange about giving a share in the coparcenary. Whether joint family or coparcenary system should continue and tnat Mitakshara system should also continue in the land, is a matter on which there may be difference of views. But what I say is. if it does continue, I think it is perfectly right that we should include the right of the female heir also to get a share when a division takes place in a coparcenary. I welcome the idea of Joint Select Committee to give the female heirs a share in the coparcenary also and I am not in favour of the exclus.on of the joint family property from the scope of this Bill.

Bill, 1954

I would also say one or two words about the result that might flow from giving this right to the daughters. It has been said that there will be a lot of fragmentation of holdings. Already our system is such that it permits of a great deal of fragmentation. Simple arithmetic will show that there will be a great deal more of fragmentation with the change. But I am one of those people who feel mentation itself may ensure to the good of the country, because a good many people cannot stick on to the land as though that was the only means of livelihood. When the land gets fragmented to that extent, a good many of the people who are depending solely on the land would try to go out of those lands and try tn build up their livelihood in other occupations. Secondly, there is the charge that the woman will not be able to look after the property so well. My experience, however, has been that when there are these made members in a coparcenary, in many a case the estates are ruined. I am not saying that it is a general trend

[Shri H. C. Dasappa.] among males not to protect or safeguard their properties.

Especially in the Malnad, you know, Sir, that men sometimes race through their lives and ruin the properties. When the woman takes charge of the estate after the death of the male she re-builds it practically and rehabilitates the estate which has been wasted by the man. It is altogether wrong to say that the men are more competent and more capable of looking after the properties than

First of all. I would like to deal with this question of continuing the Mitakshara system in our land. When we are going to have such a great and historic reform, which is really an epoch-making reform, a thing which really gives a charter to half the population of this land, why should we be very supercilious about giving up the coparcenary rights and the mitakshara system? I myself do not understand. It is fast dying out and I think it would be an excellent thing if we did away with the coparcenary system and adopted the Daya-bhaga system.

As regards the shares, in Mysore wt excluded the married daughters from having a share of the assets and, to the unmarried female heirs we provided half the share of a son. There is a certain amount of logicality about it because, with regard to the married daughters, we have got to spend a lot. In addition, we also have to give her something in the shape of presents, gifts, etc. That way, her share would be much more than what she would ordinarily have got as her share. Therefore, to put the married daughter and the unmarried daughter on the same scale and give them the same share may not be quite logical or fair. Yet, I am afraid we have got to accept this rerorm as it simplifies the position and we do not have to make any airrerence between the married and tne unmarried daughters.

Another matter is this: If we think of protecting the rights of sons ana grand sons when a male person inherits the property, that is to say, in the case of a joint family property in which the sons and grand sons have a claim by birth when the father or the grand father, as the case may be, inherits property from an ancestor, we do not confer the same rights on the daughters' sons when a daughter inherits property. I do not know whether the hon. Lady Members will ever approve of this kind of a difference in the rights that accrue to the family members. It is one thing when a male member inherits and a different thing when a female member inherits and, therefore, that is a matter I think which deserves being looked into.

As regards the honoured position that is given to illegitimate children I agree that it should not find a place on this Statute. It is the responsibility of the States to look after all children in the country, whether it is a question of legitimate or illegitimate children. Every child born in the State has a right to be looked after by the State but here it is altogether wrong to accord special privileges to the illegitimate children.

There is only one other matter to which I would like to refer, if you permit me, and that is with regard to the right of residence. I agree with the hon. Mr. Kunzru that it does not refer only to the right of the daughters to come and stay in the dwelling house of her parents. This right is given to all female heirs so much so that if you turn to Class I, you will find that a daughter of a pre-deceased daughter can have the right of residence in the family of her father, in the family of her maternal grand father and in the house in which she marries. So, she will have three places of residence to choose. That is altogether unnecessary and I think we can do away with it.

Secondly, in clause 25 we find that the female heir shall have the right

of residence therein. Does it mean that she can introduce other relations of hers, namely, her husband and hp» children into this family dwelling house? It is not clear. If it is a case only of that female heir by herself coming and saying, it is one thing; on the other hand, it may mean that she' can come with her husband and her children. If it is so, then it is another anomaly. If all the female heirs, coming under Class I can come and stay in the family dwelling house, there will be hardly any room for the: members of the joint family to live.

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Then again it is said that her right: to claim a share in the dwelling house will only arise when there is a partition. It may be that a person dies leaving only a son and a daughter in which the question of partition doe;; not arise at all. What it says is tha: the right of any such female to claim partition of the dwelling house shall arise only if the male heirs, that in more than one heir, choose to divide their respective shares therein. There may not be more than one male heir in which case there will not be any question of a partition arising at all. Does it mean then that she cannot claim partition? I think this is altogether unfair. The daughter should have the right to get her share allotted if there is only one son and on>3 daughter.

Clause 6 says that the question of partition arises only when a man dies;. Supposing the father and all the sons partition, why should not the daughters in the family be entitled to get their shares along with the sons? You will see, Sir, in the Mysore law, it was enacted that at the time of a partition, the daughter must get such and such a share. Irrespective of the fact that a male person dies in a coparcenary, when there is general partition, it must be open for the daughter to have her share demarcated and she must get her share. I also agree that (b) of Explanation is absolutely misplaced and must go altogether.

I welcome this Bill.

DR. W. S. BARLINGAY: Mr. Depu ty Chairman, at the fag end of the discussion on the consideration stage of the Bill, it is not necessary to repeat the many excellent arguments that have been advanced in favour of this Bill but, I am surprised to find that although several most excellent speeches have been made in this House, none-the-less, some of the pre judices against the Bill continue to remain. If I may say so, one such prejudice you may find with regard to the rights of the so-called illegiti mate children. I think it has been very well said that the relationship between a man and a woman may be legitimate or illegitimate. It is a per fectly valid concept. But so far as the rights of children are concerned, the concept of legitimacy and illegitimacy does seem to me absolutely out of place. It does seem to me, what in logic is called, nonsense, this concept of illegitimacy of children. I have said in my Dissenting Note that I am not in favour of doing away with this institution of marriage altogether. the other hand I have said that we cannot encourage prostitution in country. That would be against pub lic morality. But then you have got to dissociate these two concepts alto gether, the concept of the relationship between a man and a woman and the concept

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SHRI K. S. HEGDE: And the result thereof.

DR. W. S. BARLINGAY: The result is inevitable. Whether the marriage is legitimate or illegitimate the result is inevitable and the whole point is: Why should we visit this sin, if you may call it so, of the parents on to the child? What is the justification for it?

SHRI J. S. BISHT: This is to preserve morality.

DR. W. S. BARLINGAY: What is this morality, I do not understand. I am not suggesting that we should do away with the institution of marriage. (Interruption). No, no. What I am suggesting is that so far as the relationship between a man and a woman

[Dr. W. S. Barlingay.] is concerned, penalise them if they transgress their limits. By all means punish them. Imprison them or make further provisions in your laws. But I do not see any justification for punishing a child which is born of what is called an illegitimate wedlock.

SHRI K. S. HEGDE: Illegitimate wedlock?

DR. W. S. BARLINGAY: Yes, it is a wedlock which is illegitimate. The child is not illegitimate at all. What has the child done? Is this really a case of social justice? I would like this House to consider this very seriously. Now this was one of the points on which I really wanted to lay a good deal of stress. I am not suggesting, Sir, that this Bill is absolutely without any defect. So far as the various provisions of the Bill are concerned, I have pointed out in my Dissenting Note that the drafting is not proper and especially in regard to clause 6 I feel that the entire clause has got to be overhauled.

SHRI H. C. DASAPPA: May I know, Sir, if he objects to a share for the illegitimate children in the properties of their father even when he is known?

Dr. W. S. BARLINGAY: Yes, certainly, most certainly.

SHRI H. C. DASAPPA: May I then know, Sir, why Dr. Barlingay has sent in an amendment at page 2 of the List of Amendments like this? "related* means related by legitimate kinship: Provided that illegitimate children shall be deemed to be related to their mother and to one another, and their legitimate descendants shall be deemed to be related to them, and to one another;***" He has omitted the father.

DR. W. S. BARLINGAY: I will come to the amendments later on.

SHRI H. C. DASAPPA: I ask you therefore whether you believe in giving to illegitimate children a

share in the properties of the father if he is known. But you have omitted it in the amendment.

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DR. W. S. BARLINGAY: I will come to that at the stage when we take up the amendments; leave me alone for the present. At this stage we are merely discussing the principles. Now what I was saying was this. If you look at the principles underlying this Bill, then there should be no objection whatever to the consideration of the Bill at all. At the present moment, in so far as the Hindu society is concerned, women do not have rights equal to those of men. Under the Constitution women are as good citizens as men, but then in actual practice you will find that their status in law is much lower than that of men and that for three reasons. First of all, there are certain classes of women. Take for instance unmarried daughters who have no right to property at all. Now if there are in this State people who have no right to property, then can they be called complete citizens? It is impossible to hold that view.

Then we come to the question of limited rights. So far as the wife is concerned, she has got only limited right in the property of her husband even under the Deshmukh Act. Now can we say that she is enioying in that case the full rights of a citizen? Then we must remember that under the Constitution a woman has got to be given the same rights as a man, whether it is with respect to pro perty or whether it is with respect to any other matter. They have got to be given the same rights and so long as they are not given the same rights.....

DR. P. C. MITRA: In the Constitution there is mention of only "status", not "right". "Status" and "rights" are different things.

SHRI KANHAIYALAL D. VAIDYA: Equality of status means "right" also

DR. P. C. MITRA: "Status" and and "rights" are different things.

DR. W. S. BARLINGAY: As I was saying, af ler all, this is the b is is on which the whole Bill proceeds namely, that we have got to give equal rights. First of all we nubt give women right to property, secondly we must give them equal right to property, and thirdly there should be no limited rights at all in property because that will Had to endless litigation.

Sir, since there is no time at all at my disposal-there are only two or three minutes left for the House to rise-I will read with your permission five verses which I have composed in Sanskrit which will give you all the arguments in favour of the principles underlying this Bill and I will read out the translation also. These verses sum up virtually all the arguments:

"आत्मा भवेद्यदि सुतः खल् पूत्रनामा । अंगान्न कि प्रभवतीह स्ताइपि पित्रीः ॥ धनेषु स्ताधिकारः पित्यीद दायं हरेन्न दुहितीत मुषा विवादः ॥"

I will read the translation: If the son is the soul of the man called q\(^{\) is it not equally true that the daughter also is born out of the bodies of the parents. Hence, if it is in consonance with our ancient law that the son should have a right in the property of the father, it is futile o argue that none-the-less the daughter should not have any such right.

धर्मः पूराण इति हिन्सयमा अलोध्या । नाहीन्त दायमवला इति यन्मतं च ॥ जानन्त् तेडीप परिवर्तयतीह लोकान् । धर्मान्स्तथा वेत पूराणतरो हि कालः ॥

The translation is this: Those who say that our law is very ancient and therefore its rules are not trans-gressable and hence women should

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have no right to property, should know that Time is still more ancient and it changes both societies and social laws:

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"लोका निसर्गीवषमा इति ये वदन्ति । कि तौरदं मनीस नैव विचारणीयम् ॥ भूलेष तिष्ठति समांशतयाङन्तरात्मा । धनाधिकारसमता जनतंत्रम्लम् ॥"

The translation is this: Those who say that there are natural differences between males and females, should they not pause to consider this in their minds that God stays equally in hearts of all beings and that equality of status in law is the basis of democracy:

"स्त्रीदायहेत्रचलस्य पित्तर्धनस्य । व्यर्थन् चीव्य भजने त्यधिका प्राहितः॥ लोको भवेद्यदि पुनवीनताविहीनः । कि दायसंविभवनेषु तदा विरामः ॥"

If it is said that on account of giving to women the right to property, there would be an increased tendency of fragmentation of the father's property, the reply is: would this fragmentation stop it if there were no women in society at all?

As my learned friend, Mr. Dasap-pa, quite rightly pointed out, the real solution to the question of fragmentation. You cannot prevent frap mentation but to have consolidation. That is the only solution to fragmentation. You cannot prevent fragmentation by saying that womer should have no property.

DR. P. C. MITRA: The tiller of the land is the owner of the land That is what the Bihar Govern ment.....

DR. W. S. BARLINGAY:

''भंजीत दायमबला किल जीवनानां। निरपेचतयाद्वधिकारः ॥ पंसां त एवं नू क्रीटलदुर्व्यवहारपूर्णा । कॉंट्रीवकी विषमता कलहस्य मुलम् ॥"

[Dr. W. S. Barlingay.] If U is argued that women should have the right to the enjoyment of the property only till her life time, while so far as the males are concerned their rights in property should be absolute, then let us understand clearly that such disparities in the family which are objectionable from the point of view of oqq⁻?; < will lead to litigation.

Now, I will take only a minute or two, Sir. I am not one of those who think that our forefathers were just fools. I have got the greatest respect for our forefathers but I am not also of the view that all the wisdom was concentrated only in our forefathers and we are all fools. There were great men amongst our ancient people, and there are great men amongst us too even now.

SHRI D. P. KARMARKAR: No doubt about that.

DR. W. S. BARLINGAY: There is no question about that. It seems to me that with all the best will in the world nobody can possibly say that those forefathers of ours, however wise they may have been, could see 2,000 years ahead. It is not possible to hold that view. The real basis of our instituton which I

venerate with all respect is that neither man nor woman did have any right to property at all so far as our ancient law was concerned. I am talking of the individual. It was the institution called family which had the right of property. Neither man nor woman had the right to property.

(Time bell rings) Actually, you will find that evsn when there was partition the right did not go to a person; it again went to another institution called subfamily. That is really the basis of our institution. The whole civilisation of the Hindus was based on this that money was not associated with a sense of dignity at all. Money was completely dissociated from dignity and all the great values of life. That was the basis of our civilisation. And I do feel that at a later date we would be able to build up a civilisation the basis of which would not be money but moral and human values.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five minutes past five the clock till eleven of the Thursday, the 24th November clock on 1955.

